IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-72/14/ND/2017

In the matter of:

M/s. Ceradecor India Ltd.

....PETITIONER

SECTION:

Under Section 14 (1)

For the Intervener

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: Mr. Manish Raj, Co. Prosecutor

: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and seeks for directions in relation to the issue of Public Notice as well as to the statutory authorities in relation to the application filed under Section 14 (1) for the purpose of conversion of the Petitioner from Public Limited Company to Private Limited Company.

Taking into consideration the said representation in terms of Section 14 of the Companies Act, 2013 and of Rules 68 of the NCLT Rules and the relevant Forms annexed thereunder for the purpose of issue of notice, the next date of hearing is fixed on 09.1.2017, by which date, the newspaper publication in 'Jansatta' in Hindi and in 'Business Standard' in English, in terms of Section 14 & Rules as stated above shall be effected.

Notice shall also be taken to the Central Government and ROC as well as to any other statutory authority as may be prescribed under the relevant provisions of law as stated above. Individual notices shall also be issued to Creditors of the Petitioner Company.

List on 09.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit